

IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-OCW-25-2020

Edcon Real Estate Developers and others applicants

Versus

M/s. Despamont Respondent.

Shri A.F. Diniz, Senior, Senior Advocate with Shri Ryan Menezes, Advocate for the applicants.

Shri Abhay Nachinolkar, Advocate for the respondent.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 23rd June,2020

P.C.:

Shri Abhay Nachinolkar, learned Advocate waives notice on behalf of the respondent.

2. On hearing Shri A.F. Diniz, learned Senior Advocate for the applicants and Shri Abhay Nachinolkar, learned Advocate for the respondent ad-interim relief is made absolute.

3. The application accordingly stands disposed off.

4. Hearing of the appeal is expedited. The appellants to expedite preparation of the paper book.

NUTAN D. SARDESSAI, J.

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